

IT Education in Kerala

2827. SHRI RAMACHANDRAN PALLIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Kerala Government has submitted to the Centre a project for IT facilitated education in the State; and

(b) if so, the details of the project, alongwith the action taken by the Centre?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) The information is being collected and will be laid on the Table of the House.

Fees in public schools

†2828. SHRI JHUMUK LAL BHENDIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that public schools all over the country are arbitrarily charging fees and by commercializing the quality education, the common students have been deprived;

(b) whether it is also a fact that Government, despite being fully aware of all the irregularities in public school, feign to be ignorant;

(c) if so, whether it is proper to hand over the activities taking place in the field of education to the market forces; and

(d) if not, what action has been taken to check the activities of public schools?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (d) The control over the functioning of the Private Schools is largely the responsibility of the concerned State/UT Government where the School is located. There is a provision in the Bye-laws of the Central Board of Secondary Education (CBSE) and the Council for the Indian School Certificate Examination (CISCE), that the fees charged by the schools should be commensurate with the facilities provided. As and when any specific complaint/grievance against the private school charging arbitrarily high fees and indulging in other irregularities is received, the same is referred to the concerned State/UT Government, CBSE or CISCE for appropriate action.

†Original notice of the question was received in Hindi.